

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1394  
ANSWERED ON:05.03.2010  
CHILD PROTECTION  
Acharia Shri Basudeb;Haque Shri Sk. Saidul

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) : the percentage of Plan expenditure incurred for child protection during the last three years and the current year, year-wise; and
- (b) : the concrete steps taken or proposed to be taken by the Government against the sheer pervasiveness of child abuse in our society?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) : Ministry of Women and Child Development was implementing the following Plan schemes prior to 2009-10 for children who are in need of care and protection and children in conflict with law, in the country.

- i. A Programme for Juvenile Justice,
- ii. An Integrated Programme for Street Children,
- iii. Scheme of Assistance to Homes for Children (Shishu Greh) to Promote In-country Adoption; and
- iv. Scheme for Welfare of Working Children in Need of Care and Protection.

The following plan schemes are being implemented in the current financial year 2009-2010:

- # Integrated Child Protection Scheme and
- # Scheme for Welfare of Working Children in Need of Care and Protection.

Percentage of expenditure under above schemes of the Ministry with respect to total Plan expenditure of the Ministry is 0.791 in 2006-07; 0.720 in 2007-08; 0.640 in 2008-09 and approximately 0.598 in current year, 2009-2010.

(b): The issues relating to child abuse are being addressed by the Government through policies, legislations, plans, schemes and programmes which include National Policy on Children 1974, National Charter for Children 2003, Juvenile Justice (Care and Protection of Children) Act 2000 and its amendment in 2006, Child Labour (Prohibition and Regulation) Act 1986, National Plan of Action for Children 2005, Integrated Child Protection Scheme, Scheme for Working Children, etc. The National Commission for Protection of Child Rights, a statutory body set up in March 2007, also inquires into the complaints of violation of child rights.